

SUPREME COURT OF INDIA

Shankar Lal

Vs.

State of Rajasthan

Crl.A.No.827 of 2002

(G.B.Pattanaik and K.G.Balakrishnan JJ.)

16.08.2002

ORDER

The Text below is only a summarized version of the order pronounced

Habeas Corpus petition filed for production of one person. High Court while disposing of matter not only directed Session Judge to proceed with trial but also ordered that no application for bail shall be entertained by Session Judge. Supreme Court observed that High Court had no jurisdiction to take away jurisdiction of Session Judge. Further held that right of accused to move bail application cannot be curtailed. Supreme Court held that application for bail to be considered by Session Judge after seeing matter in totality.